

CIRCULAR

The Concerned Branches on Judicial side are hereby directed to follow the directions passed by the Hon'ble Division Bench of this Hon'ble Court headed by Hon'ble The Chief Justice vide order dated 28.07.2021 in Writ Petition No.6435 of 2020 (GM-RES-PIL) and connected cases with regard to interim orders/directions issued by the Hon'ble Courts/Tribunals in the State. **Paragraphs No.1 to 3 of the order reads as under;**

“1. Paragraph 4 of the order dated 16th April 2021 reads thus:

“4. We issue the following interim directions:

(i) All interim orders passed by the Karnataka High Court (principal seat and Benches at Dharwad and Kalaburagi), all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State over which this Court has the power of superintendence which are due to expire in the period between 17th April, 2021 and 29th May, 2021 will continue to operate till 29th May, 2021.

(ii) If any orders of eviction, dispossession or demolition have been passed by the High Court, District Courts or Civil Courts, the same shall remain in abeyance till 29th May, 2021.

(iii) It is, however, made clear that if any party desires to apply for vacating the interim orders, it will be open for the said party to apply to the concerned Courts/Tribunals praying for vacating the orders. If such applications are made, the Courts/Tribunals are free to consider the same in accordance with law without being influenced by continuation of interim reliefs by this Court”.

2. Paragraph 2 of the order dated 22nd April, 2021 reads thus:

“2. We direct that the interim orders of bail and interim orders of pre-arrest bail passed by various Criminal Courts in Karnataka which are likely to expire between 23rd April, 2021 and 29th May, 2021 shall stand extended to 29th May, 2021. However, if applications are made by the State or prosecuting agency or by any person for cancellation of the bail, the concerned Courts will hear such applications in accordance with law”.

3. It is true that the number of positive cases of COVID-19 in the State have drastically come down. To avoid any rush to the Courts for extension of the interim orders, we propose to extend all the interim orders perhaps, for the last time. Accordingly, we direct that the interim directions issued on 16th April 2021 and 22nd April 2021 which were extended from time to time shall continue to operate till 23rd August 2021”.

BY ORDER OF THE HON'BLE COURT

**Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Chief Justice.

4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
9. Office of the Advocate General in Karnataka, Bengaluru.
10. Office of the Advocate General, High Court of Karnataka Dharwad/Kalaburagi Bench.
11. The President, Women Federation of Lawyers, Bengaluru
12. P.A. to Registrar (Judicial), with a request to circulate the same to all the Court Officers and Asst. Court Officers of this officers of this office.
13. Group 'A' Officers working on judicial side.
14. All the Section Officers, working on judicial side, with a direction to circulate the same to the Staff working under their control.
